

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 101
IB-227(ND)/2024

IN THE MATTER OF:

Vermillion Communication Pvt. Ltd.

.... Petitioner/Applicant

Vs.

M/s. Hero Electric Vehicles Pvt. Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 07.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Abhishek Anand, Mr. Amar Vivek, Mr. Aditya Gauri,
Ms. Damini, Ms. Ritika Gaur Advs., Mr. Jyotirmay
Pandey, AR

For Respondent : Mr. Niraj Kumar, Mr. Satendra Kumar Rai, Ms. Aashi
Yadav Advs.

ORDER

This application has been filed under Section 9 of the IBC, 2016 seeking initiation of CIRP against M/s. Hero Electric Vehicles Pvt. Ltd., the Corporate Debtor herein.

We have heard the submissions made by Mr. Abhishek Anand, Ld. Counsel, appearing for Operational Creditor.

Ld. Counsel appearing for the Corporate Debtor has raised preliminary objections with respect to the maintainability of the application.

The Corporate Debtor is directed to file an affidavit raising objections within one week.

List the matter **on 17.05.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)